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## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 26<sup>th</sup> OF AUGUST, 2025

WRIT PETITION No. 15467 of 2025

SHRI VIPIN BAHADUR SINGH Versus

THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Shri Raghav Sanghi - Advocate for petitioner.

Shri Anubhav Jain - Government Advocate for respondents/State.

## **ORDER**

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for petitioner seeks leave to withdraw the petition reserving the right of the petitioner to take appropriate remedy before the Executing Court or Appellate Forum of the Executing Court.

In view of the above, the petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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